

File No. 11014/09/2020-QA  
**Food Safety and Standards Authority of India**  
(A statutory Authority established under the Food Safety and Standards Act, 2006)  
(Quality Assurance Division)  
**FDA Bhawan, Kotla Road, New Delhi - 110002**

Dated, the 31<sup>st</sup> March, 2021

**ORDER**

FSSAI grants final approval to the rapid analytical food testing kits/equipment for use in both screening and surveillance purpose. A Conformance Certificate is subsequently issued to the applicant which is valid for a period of three years from the date of issue.

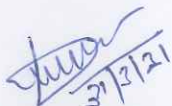
2. In view of above, based on representations received at FSSAI, a decision has been taken to allow the applicant to use "FSSAI Logo" alongwith "certificate number" and "validity period" on the approved kits/equipment.

3. The applicants should ensure that FSSAI Logo and Certificate number must be as mentioned on the certificate. Further, the validity period of finally approved kits is mentioned in the document titled 'Status of RAFT Applications' which is available on the website of FSSAI at link and will be updated from time to time:

<https://fssai.gov.in/cms/raft.php>

4. Further, the applicants shall submit a self-declaration form (annexed) to FSSAI within 2 days of initiating the process to print aforesaid information on the rapid kit/equipment.

This issues with the approval of Competent Authority.

  
(Dr. Dinesh Kumar)  
Assistant Director (QA)

To:

(i) IT Division, FSSAI - for uploading on FSSAI website

Copy To:

- (i) PPS to Chairperson, FSSAI
- (ii) PS to CEO, FSSAI
- (iii) PS to Advisor (QA), FSSAI
- (iv) PS to Advisor (S&S), FSSAI

**SELF-DECLARATION**

..... (Name of company) has developed a Food Safety Kit/Equipment to assess the safety parameters of ..... (Name of Food Product/Category).

2. FSSAI has assessed the Food Safety Kit/Equipment and found the same to be useful ..... for .....  
(as per certificate issued)

3. .... (Name of company) is allowed to use the logo of FSSAI alongwith "certificate number" and "validity period" together.

4. I ..... (Name of authorized signatory) hereby declare that all the information i.e. FSSAI logo, certificate number and validity period is as per instructions by FSSAI only. FSSAI has the right to withdraw the approval and permission to use FSSAI logo etc. if information provided is found to be misleading/incorrect; without any prior notice.

Name of the authorized personnel .....

Signature and Stamp.....

Contact details.....